(a) Report of the Comptroller and Auditor General of India for the year ended March 31, 1989 [(No. 11 of 1990)— Union Government (Defence Services— Air Force and Navy)] (Placed in Library—see No.LT-808/90)

### **LEGISLATIVE COUNCILS BILL, 1990**

SHRI VIREN J. SHAH (Maharashtra): Sir, I had given a Special Mention...(*Ierruptions*)

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): Sir, I had given a Call Attention notice on the severe cyclonic storm that is taking place in Andhra Pradesh...

THE VICE-CHAIRMAN (SHRI M. A. BABY): There are two Bills to be introduced. After that, you can make your point.

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUS-TICE (SHRI DINESH GOSWAMI): Sir, I beg to move for leave to introduce a Bill to provide for the creation of Legislative Councils for the States of Andhra Pradesh and Tamil Nadu and for matters supplemental, incidental and consequential thereto.

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI: Sir, I introduce the Bill.

### INDIAN CONTRACT (AMENDMENT) BILL, 1990

THE MINISTER OF STEEL AND MINES WITH ADDI-T IONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Contract Act, 1872.

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI: Sir, I introduce the Bill.

SHRI MOTURU HANUMANTHA RAO: Sir, I have given notice for a Calling Attention ... (Interruptions)

THE VICE-CHAIRMAN: One by one, please.

### CYCLONE HAVOC IN ANDHRA PRADESH

SHRI MOTURU HANUMANTHA RAO: Sir, I had given a Call Attention notice on the severe cyclonic storm that is taking place in Andhra Pradesh. Severe damage has been caused in the last 48 hours through out the coastal districts of Andhra Pradesh, and the Agriculture Minister must come forward with the latest position so that we also take a serious view of the whole thing and see what can be done about it. (Interruptions) The Crisis Management Group is now going through the whole thing. So, they must come forward through the Agriculture Minister as to what is taking place there and what can be done from the Centre also. The State Government cannot meet the situation by itself. The entire coastal districts are affected by that severe cyclone.

SHRI SUKOMAL SEN (West Bengal): Sir, I support the hon. member.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Sir, while endorsing the statement of hon. Member Hanumantha Rao,I would like to reiterate

## [Shri S. Jaipal Reddyj

that it is a matter of supreme importance. The Government of India should come forward with a statement immediately, and I will trust that a discussion will be permitted on the subject.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, on behalf of the women and children of Andhra Pradesh and the farmers who have been affected, I want an immediate assessment to be made of the crop that has been damaged during the cyclone and the rehabilitation that is required for women hnd children so that they may be ensured of immediate nutrition demands and schooling for the children which is going to get disrupted. Rail communications have also been disrupted. We are unable to move crops which are ready for marketing. We are unable to do that. Sir, this is going to cause terrific economic loss to the people of Andhra Pradesh. Therefore, I would urge upon the Government to move speedily to move fast, to ensure that the people of Andhra Pradesh are resued on time.

SHRI VIREN J. SHAH (Maharasshtra): Sir, I had given a Special Mention which was sent to the Law Minister. This was regarding the reports which have come in newspaper on the various audit objections concerning the then Chief Justice of the Punjab and Haryana High Court. The Law Minister is here. (*Interruptions*)

The Law Minister is here. He can reply to it. (*Interruptions*) Let him say whether he has received it and, if so, what he is going to do about it. (*Interruptions*)

DR. NARREDDY THULASI REDDY (Andhra Pradesh): Sir, devastating damage has been caused by the cyclone. This cyclone is more severe than the cyclone of 1977 in which ten thousand people died. The Government of India should consider this as a natural calamity. The Prime Minister should immediately visit the affected areas. He should make an aerial survey. The Government of India should send its of f icialt to coordinate the rescue operations in Andhra Pradesh. The Government of India should give immediate, necessary, assistance to the Government of Andhra Pradesh as well-as the Government of Tamil Nadu.

श्री मोहम्मः खलीलुर्रहमान (ग्रान्ध्र प्रदेश) : महोदय, अभी हनुमंतप्पा साहब ने ग्रौर हमारे दूसरे साथियों ने ग्रान्ध्र प्रदेश में जो साइक्लोन ग्राया है, जो इस तारीख का इन्तहाई खतरनाक ग्रौर सीरि-यस साइक्लोन है, मैं इन हजरात की भरपूर ताईद करते हुए हुकूमते हिन्द से यह अर्ज करूंगा कि वह इस सिलसिले में जो कुछ भी रिलीफ हो सकता है, जस्द से जल्द दें ग्रौर मैं हमारे हरदिल ग्रजीज प्राइम मिनिस्टर, जनाव वी०पी० सिंह साहब से दरख्वास्त करूंगा कि वह एक एरियल सर्वे करें ग्रौर सही सूरते-हाल क्या है, उससे मालूमात हासिल करके हुकूमते हिन्द को जरूरी मगविरा दें।

SHRI YASHWANT SINHA (Bihar): Mr. Vice-Chairman, Sir, I rise to support the demand which has come, largely, from Members belonging to Andhra Pradesh.

SOME HON. MEMBERS:, The whole House.

#### SHRI YASHWANT SINHA: I

entirely agree that this is a national calamity. I rise only to give this message to the people of Andhra Pradesh that the whole House is behind them. I would suggest that a formal Resolution be adopted by the House expressing sympathy for the people and deep concern over the calamity which has befallen our brethren in Andhra Pradesh.

I entirely endorse the demand which has been made that the Prime Minister should visit the affected areas immediately and that the Government of India should come out with a statement on this subject as soon as possible.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Many Members have raised their hands. I think I will give an opportunity to the representatives of those parties who have not spoken so far. Mr Gopalsamy.

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Vice-Chairman, Sir, I share the concern expressed by my esteemed colleagues here over the the damage caused by the cyclone in Andhra Pradesh.

This cyclone has severely affected some parts of Tamil ISadu also, including the city of Madras. It is reported that three lives have been lost.

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Twenty-nine lives have been lost.

#### SHRI V. GOPALSAMY: I am

Day-beforereferring to Madras. yesterday, we read the report that three lives were lost in the city of Madras itself. Severe damage has been caused in some parts, in some districts, adjacent to the city of Madras. Therefore, all possible assistance should be rushed to the affected people in Andhra Pradesh as well in Tamil Nadu, where the Government is taking all possible steps in a very effective manner, on a war-footing. I would suggest that the crisis management team should make an assessment of the damage caused in Tamil Nadu also and all possible assistance and help should be rendered to the Governments of Tamil Nadu as well as Andnra Pradesh.

SHRI N. E. BALARAM (Kerala): I agree that a statement should be made by the Minister of Agriculture because we do not know the exact situation; what is happening in those areas. In addition to cyclone, I am told that during the last 12 hours there have been continuous showers in entire Madras and a large number of houses have been washed away.

People are already afftcted and they have been evacuated to safer places. About the damage and difficulties we are getting news from the press but we would like the hon. Minister to make a statement. We are also gathering facts that the situation is very serious. So, I agree with the proposal of Shri Yashwant Sinha that the House must pass a resolution The Prime Minister also must visit that area bacause it is a very serious situation there.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Sir, these cyclones are occurring off and on in Andhra Pradesh but our experience with the past Government is that there is so much delay in rendering help and the help rendred is also very meagre. This Government should react immediately and see that something is done to the people and necessary help is rendered.

DR. NAGEN SAIKIA (Assam): I associate myself with what Mr. Yashwant Sinha has said that a resolution should be moved in this House expressing grave concern over the matter. I also request the Central Government to take all possible measures to help the people and the State Government.

SHRI SHABBIR AHMAD SALARIA (Jammu & Kashmir): Mr. Vice-Chairman, Sir, the calamity that has afflicted the coastal districts of Andhra Pradesh and Tamil Nadu is a national calamity and hearts of all the people in India go to the people who are suffering on account of these calamities. We urge upon the Government of India that it should take all steps within its power to ameliorate the lot of the people who have suffered during these calamities. Moreover, we will call upon the Government of India to take necessary steps so that in future the people do not suffer from such calamities to the extent that

### [Shri Shabbir Ahmad Salaria]

suffered this time. The past experience shows that the people of those areas have been suffering on account of cyclonic calamities and that the Government has not risen up to the level it should have to the people out of these difficulties. The people are poor and down-trodden. The calamity has affected their economic condition. Therefore, we will like that not only the Minister should come forward and state what the exact position is prevailing at that place, but also point out what steps were taken by the Government to forewarn the people and to take the people to the places of safety and security in order to save them from the impending natural disaster. We will impress upon the Government that the fullest possible compensation should be given to people so that they can be rehabilitated, their houses can be rebuilt, they can be given sufficient money to exist till they are able to return to their houses, build their houses, sow their crops or run their business again.

We are with the people of those areas and our hearts go out to them. We want that all help should be given to them and pray to God and we urge upon the Government that their lot should be betterred as early as possible and that in future sufficient steps should be taken well in advance to save the people and their precious life and properties from such cyclonic and other natural calamities.

SARDAR JAGJIT SINGH AURORA (Punjab): Sir, I would like to associate myself with other Members expressing our deep sympathy for the people who have suffered in this natural calamity. I would also like to urge upon the Government, the Central Government and the State Government, to provide immediate succour.

श्री ग्रटल िंहारी वाजपेथी (मध्य प्रदेश): प्रकोप के कारण ग्रान्ध्र प्रदेश ग्रौर तमिलनांडु के जो देश बांधव भारी संकट में पड़े हैं

उनके प्रति सारा सदन सहानुभूति प्रकट करता है। उनका संकट हमारा संकट है, एक राष्ट्रीय संकट है । वैसे मैं मैटीलो-जिकल विभाग को बधाई देना चाहूंगा कि उन्होंने तुफान की पूर्व सूचना दी थी। अगर उस सूचना को सुना गया होगातो कुछ तैयारी भी की गयी होगी। प्रब समस्या है जो लोग उजड गये उनको बसाने की बाद में महामारियां न फैल जायें उनकी रोकथाम करने की । कल मैंने टेलीबिजन पर सूना कि एक गांव के लोगों ने कहा कि हम अपने स्थान से हटना नहीं चाहते । वह कहते हैं कि पहले भी तुफान ग्रायां था हम नहीं हटे थे। हम तो तूफान में ही डटे रहेंगे। मे उन गांव वालों को हिम्मत की दाद देता हं। तूफान श्राता है, लोग उजड़ते हैं। उनके पुनर्वास की पूरी व्यवस्था सरकार को करनी होगी । इसमें ग्रान्ध्र प्रदेश को, तमिलना डुको जितनी मदद. चाहिए वह केन्द्रीय सरकार दे। प्रधान मंत्री जी, मुझे भरोसा है, वहां स्वयं जाना चाहेंगे और जो भी सहायता हो सकती है-दवाग्री की, प्रनाज की, कपडों की-उसके बारे में ग्रगर कोई ग्रन्मान लगा लिया जाए ग्रौर सहायता के लिए ग्रपील की जाए तो मैं समझता हं सारा देश उनकी सहायता के लिए तैयार होगा । लेकिन में चाहंगा कि सरकार इस संबंध में एक वक्तेंच्य देकि ग्रभी तक की क्षति का ग्रनमान क्या है जिससे कि राहत के लिए ब्रौर पुनर्वास के लिए सही कदम उठाया जाए । 'यह सदन एक प्रस्ताव द्वारा अपनी सहानुभूति प्रकट करे' मैं श्री यशवंत सिन्हा जी के इस सुझाव से सहमत हूं।

DR. YELAMANCHILI SIVAJI: I am from that area. I must be allowed to speak.

Sir, according to the reports put out by AIR, 29 deaths have taken place in Andhra Pradesh. Not only that, North and South have been completely cut off both by rail and road. There is no communication between North India and South India. A long railway track is going through Andhra Pradesh and roads are also going through Andhra Pradesh. It is not the first time it has happened.

Every alternate year, the coastal area in Andhra Pradesh is being affected, either by cyclone or by floods or by hurricane or some other calamity. The cities and towns of Guntur and Machilipatnam are affected. people Fourteen have died in Visakhapatnam, 13 in house collapses and one by electrocution. In Krishna district, 2 people have died, in Guntur three people have died and the total deaths in Godavari district are four. Thousands of uprooted trees have fallen on the roads and rail tracks and power cables are dangerously hanging over the roads and rails.

So I would like to advise the Government to see that some relief measures are taken immediately and Army and Navy may be pressed into service to undertake relief operations. A National Relief Fund may be created as off and on, almost very alternate year, the coastal areas are being affected. To overcome all these calamities, a National Relief Fund may be incorporated and the Government may come out with a statement on what is actually going on in those parts of the country. Thank you.

श्री शंकः दयाल सिंह (बिहार) ः उप-सभाध्यक्ष महोदय, आपको अनुमति से एक मिनट का समय इसमें ले रहा हूँ। यह कहना चाहता हूं कि पूरा देश और पूरा सदन ग्रान्ध्र प्रदेश के उन भाइयों के साथ है, उनके साथ हमदर्दी रखता है जिनके ऊपर इस तरह से प्राकृतिक प्रकोप पड़ा है । मैं केवल दो बातें इसमें कहना चाहता हं कि जो भी प्रस्ताव हमारे सामने आये या जो भी बातें हैं, जब इतनी बड़ी गम्भीर समस्या पर विचार कर रहे हैं तो रिकाई की बात है कि इस समय एक भी कांग्रेस का साथी हमारे साथ नहीं है, लेकिन मैं इसमें यह कहना चाहता हूं कि केन्द्रीय सरकार की म्रोर से जो भी सहायता वहां जाए वह ऐसी न जगे कि केवल एक पार्टी या एक सरकार कर रही है बल्कि सारे लोग कर रहे हैं । इसलिए जो भी हमारे ग्रान्ध के

दूसरे साथी सभी दल के आये हुए हैं सभी को इसमें सम्मिलिति करना चाहिए जिससे ऐसा लगे कि हर पार्टी की ग्रोर से पूरे देश और सदन की ग्रोर से यह मदद हो रही है । मैं इसलिए इन वातों की कह रहा हूं कि आज वहां कांग्रेस की सरकार है । ऐसा कार्य न हो कि लगे कोई एक पार्टी कर रही है । इसलिए सारे मैम्बरों को, चाहे वे दूसरे दलों के भी हों, उनको भी एसोशिएट करें तब ही केन्द्र के द्वारा काम होना चाहिए । यह मैं अनुरोध करना चाहुंगा ।

THE VICE-CHAIRMAN (SHRI M. A. BABY): Though they are absent, I think, over this particular issue there won't be any difference of opinion. The whole House is of the same opinion. I don't think the Congress (I) will have a different opinion on this question.

KUMARI CHANDRIKA PREMJI KENIA (Maharastra): Sir, I also would like to endorse the views and suggestions made by the honourable Members. Mr-Yashwant Sinha moved a Resolution indicating our deep concern at the plight of the people of Andhra Pradesh who are hit by the cyclone. It is a national calamity and I would urge upon the Government to take immediate remedial action so that all these people who have suffered loss and damage are provided with relief immediately. Thank you.

THE VICE-CHAIRMAN (SHRI M. A. BABY): I think the Minister would respond now and that may be taken as the Resolution of the whole House.

संतवीय कार्य मंत्राजय में राज्य मंत्री तथा पर्यटन मत्ना थ में राज्य मत्नी (श्री ज यपाल मलिक) : श्रीमन्, माननीय सदस्यों ने, आन्द्र प्रदेश और तमिलनाडु में जो देवी आपत्ति आई है और उसकी वजह से हमारे वहां जो भाई हैं, उनकी जानमाल

### 139 Re. Notice of a

# श्वी सत्यपाल मलिक]

का जो नुकसान हुआ है, उसके सिलसिले में जो भावनायें व्यक्त की गई हैं, इस बारे में सदन में कोई दो राय नहीं हैं, पूरा सदन इस संकट की घड़ी में उनके साथ है । मैं सदन की भावना को माननीय प्रधान मंत्री और कृषि मंत्री तक पहुंचाऊंगा ग्रीर मान-नीय प्रधान मंत्री जी से ग्रनुरोध करूंगा कि सदन की भावनाओं को देखते हुए वे जल्द से जल्द वहां जायें । साथ ही में कृषि मंत्री जी से निवेदन करूंगा कि राज्य सरकार से जल्दी से जल्दी रिपोर्ट मंगाकर सदन में इस पर बयान दें और ज्यादा से ज्यादा जो सहायता वहां के लोगों को हो सकती है, वह केन्द्रीय सरकार करे।

SHRI VIREN J. SHAH : Sir, may I raise a matter which I could not raise then? I had given notice of a Special Mention...

THE VICE-CHAIRMAN (SHRI M. A. BABY) : That has already been taken note of.

SHRI MOTURU HANUMANTHA RAO : Sir, there is a proposal that we should pass a Resolution regarding the victims of the cyclone.

THE VICE-CHAIRMAN (SHRI M.A. BABY) In view of the reply by the Minister, the whole House unanimously adopts this Resolution that all possible assistance should be rushed to the victims. That has already been the unanimous Resolution of the House.

### **RE. NOTICE OF A SPECIAL MENTION**

SHRI VIREN J. SHAH (Maharashtra) : Sir, may I just mention, when the honourable Law Minister is here; that the notice' of the Special Mention which I gave, was referred to the honourable Law Minister, about the detailed audit report the then Chief Justice of Punjab' and Haryana. Whether it is true or not, it is a matter of serious concern which the House cannot ignore. Will the Law Minister kindly indicate whether he received the communication from the Rajya Sabha [ Secretariat and, it so, what is his reaction?

THE Py- VICE-CHAIRMAN (SHRI M.A. BABY) : I think the Minister is already aware of...

SHRI VIREN J. SHAH : Please ask him...(Interruptions)...

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL OF CHARGE THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI) : Sir, this is a very sensitive matter because it concerns a Judge of the Supreme Court and, as this Government believes in the independence of the judiciary and maintaining the highest credibility of the institution, I must proceed very cautiously. There is also a constitutional bar and a bar under the Rules of Procedure for discussing the conduct of a Judge. only I can say this much, that when this notice was received by me-a number of other delegations also met me-I met the Chief Justice of India and asked for his guidance in the matter. The honourable Chief Justice of India told me that he was looking into this matter. I asked him whether I could communicate it to the House when I am called upon by the Chair to say as to what has happened to the notice and he gave me the authority to say so. I think when the Chief Justice of India is looking into the matter, this matter should not be raised again till we hear something from the Chief Justice of India.